

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPLE BENCH (NEW DELHI)**

O.A. NO. 79 OF 2021

IN THE MATTER OF:

News item published in The Hindu dated 14.03.2021 titled "Safety lapses led to reactor blast at pharma unit"

INDEX

Sr. No.	Particulars	Page Nos.
1.	Response of M/s Tyche Industries Ltd. to the report of the Joint Committee in O.A. No. 79 of 2021 along with affidavit.	
2.	ANNEXURE A A copy of the clearances given to TIL dated 27.08.2014, 11.12.2015, 15.11.2017, 21.07.2020, 13.11.2020	

THROUGH

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**KAKINADA
DATE:27.08.2021**

*Vignesh Srinivasan
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPLE BENCH (NEW DELHI)**

O.A. NO. 79 OF 2021

IN THE MATTER OF:

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**RESPONSE OF M/S TYCHE INDUSTRIES LTD. TO THE REPORT
OF THE JOINT COMMITTEE IN O.A. NO. 79 OF 2021**

MOST RESPECTFULLY SHOWETH:

1. The present proceeding has been initiated *suo motu*, by this Hon'ble Tribunal based on media report that a massive fire had engulfed the production plant managed by M/s Tyche Industries Limited (hereinafter referred to as 'TIL'). The said media report further mentioned that there was an explosion of the 3,000 kg reactor at the production wing of TIL on the outskirts of Kakinada, Andhra Pradesh (AP), on 11.03.2021 during which incident, 2 Supervisors were killed and 4 workers injured. Further, this Hon'ble Tribunal vide its order dated 16.03.2021 constituted a five member joint committee comprising of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), AP

State Pollution Control Board (PCB), Directorate of Factories, AP and the District Magistrate, Kakinada, AP to ascertain facts, determine responsibility, assess the extent of final compensation required to be paid for damage to the environment as well as loss of lives, injuries and steps required to be taken for preventing such occurrence in the future.

2. Pursuant to the aforesaid order, the committee constituted by the Hon'ble Tribunal vide order dated 16.03.2021, the committee inspected the unit on 15.04.2021, interacted with the unit management and unit personnel who were present during the accident and thereafter filed the report of the joint committee in the matter of O.A. No. 79 of 2021 on 10.06.2021 (hereinafter referred to as 'Joint Committee Report/JCR').
3. At the very outset, it is submitted that TIL is deeply affected by the unfortunate event that occurred inside the production wing on 11.03.2021. In 15 years of operation, TIL has never before witnessed an accident of such magnitude that has caused great damage to the plant/wing and the machineries inside therein and more importantly leading to untimely loss of valuable lives and grave injuries within its premises. Before adverting into the

details of the report filed by the joint committee, TIL is seeking the indulgence of this Hon'ble Tribunal to briefly introduce the entity and to provide insight into the nature and functioning of the same and the objective of the plant was.

4. TIL's origin can be traced back to when the company was established in 1969 as M/s Subbaraya Solvents Oil Extraction Pvt. Ltd. as a solvent extraction plant, following which it was bought by M/s Siris Agro Ltd. (SAL) in 1988. Further, in 2004, SAL was purchased by TIL which manufactures life saving drugs (APIs) along with its intermediates and exports the majority of its products to the United States of America (USA) and other European countries. TIL, in the process of operating the industry had obtained the requisite approvals as required by the various governmental departments. The production wing (unit) is structured and developed to act as an exclusive plant for manufacturing of Active Pharmaceutical Ingredients (APIs) and intermediates for the APIs. It has a diverse range of facilities including but not limited to zero liquid discharge plant for effluent treatment produced by the unit. TIL also has various agreements with cement manufacturers to dispose of

organic residues while having a membership and agreement with a Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF).

5. It is submitted that TIL had complied with all its obligations under various statutes and had obtained the necessary approvals. It had consent under the Water Act, the Air Act and authorization under Hazardous Waste Rules, 2016 from the Andhra Pradesh Pollution Control Board (APPCB) which is valid till 2025. The necessary Environmental Clearance (EC) from the MoEF&CC as well as Clearance for Operation (CFO) from APPCB for the manufacture of certain products. At the same time, periodic compliance reports were also submitted to the respective authorities. It is also submitted that stocks/process and other information was regularly furnished to the APPCB in a timely manner. The APPCB had been making periodic and regular inspections at the premises for ascertaining physical compliances of statutory requirements. No objections or complaints were reported with respect to any violation of environmental norms on the part of TIL. TIL has also been treating its effluents within premises and the salts and waste

produced from ETP are disposed to CHWTSDF. Similarly, all solid hazardous waste was disposed off through the CHWTSDF without fail.

6. TIL manufactures life saving drugs of various categories and supplies at an affordable cost in India. Also, it exports its products to various European countries and the USA which in turn gains precious foreign exchange for the nation. One of the important products manufactured by TIL is Glucosamine Hydrochloride among others. Glucosamine Hydrochloride is a pharmaceutical product which is very useful for people suffering from arthritis. The main raw material used in the production of Glucosamine Hydrochloride is Chitin which is derived from the shells of shrimps and crabs. TIL being one of the largest exporters of Glucosamine Hydrochloride handles and manages a very large quantity of shrimp remains in its production indirectly reducing the problem of management and effective and efficient processing of such remains for the shrimp processing industry. This is due to the fact that Andhra Pradesh, having a robust shrimp export industry faces regular

problems of proper disposal of shrimp wastes which causes a pollution issue.

7. At the outset, TIL humbly submits that all due care and precautions that are expected of a pharmaceutical manufacturing unit within the four corners of the existing environmental norms were undertaken. However, at the same time, it also expresses its regret that such an unfortunate event occurred at the plant which could not be avoided despite all the safety measures and the precautions like counter cooling system to control exothermic reactions and also fire hydrant system is being in place. However, TIL is not inclined to run away from its responsibility towards the consequence of such an event as well as towards the environment at large. Therefore, TIL is neither challenging nor objecting to the Joint Committee Report (JCR) in the present response, however, without prejudice to the above, TIL is inclined to, for the specific indulgence of this Hon'ble Tribunal, put forward certain information/submissions in the wake of the issues identified in the JCR in the interest of justice and for bringing the facts in front of this Hon'ble Tribunal.

8. The present response aims to supplement the gaps as well as intends to apprise this Hon'ble Tribunal of the ground realities and the compliances followed by TIL with respect to the production unit. It is submitted that specific indulgence of this Hon'ble Tribunal is being sought to look into the reasoning provided by the Joint Committee in arriving at its conclusion in the report submitted by it. TIL has also conducted an internal investigation into the events leading up to the incident and the report was prepared on April 2021 (hereinafter referred to as 'internal report').
9. It is further submitted that TIL has appointed a competent and independent third-party safety consultant, Dr. Sudhir Kumar Mittal, EHS & Fire Safety Consultant, who prepared a report (hereinafter referred to as 'EHS report') to analyze the incident and to further give recommendations so that any improvements to the management/running of the plant may be made so as to avoid any such future occurrences.

10. It is pertinent to mention herein that TIL has decided to stop the manufacture of the particular product during the production of which the said incident happened.
11. TIL has also appointed a competent and independent third-party safety consultant to perform the Hazard and Risk Assessment (HARA) study and Hazard and Operability (HAZOP) study for the remaining products which are manufactured which are to be produced at TIL. The third-party has given its recommendations with regards to improvements to be made in order to avoid any such future occurrences which have been complied with by TIL. It has been further informed that there has been no environmental damage lasting or otherwise beyond the premises of TIL.
12. It may be noted that there has not been any environmental damage beyond the scope of the premises of the TIL during the said incident. As mentioned in the JCR, the committee did not observe any damage to the surrounding environment and that the impact of the accident was confined only to block05 of the unit. Since the entire reaction mixture that spilled out got

evaporated in 30 minutes, no immediate restoration was required.

13. It is submitted that TIL has suffered great and complete loss of its particular production block in the said event. However, what has perturbed TIL more than such material loss, though great, is the unfortunate and unexpected loss of lives and endangering of its employees who are injured. Thus, TIL unconditionally agreed for a payment of Rs. 40.00 Lakhs (Rupees Forty Lakhs Only) each to the families of the two deceased employees in the said incident. Notwithstanding the fact that the JCR, to ascertain the adequacy of compensation utilized both, the method as suggested by the Hon'ble Supreme Court of India in Civil Appeal No. 6339 of 2019 and Civil Appeal No. 3483 of 2008 as well as under the Employee Compensation Act, 1923, TIL felt that it was only just and proper that compensation, even above the threshold maintained by both the methods be paid to the families of the deceased as even such amount would not be able to fill the void left in both the families due to the absence of the deceased. TIL has already paid Rs. 80.00 Lakhs towards compensation to the families of

the deceased. Further, TIL has spent additional amount towards hospital expenses and other care needed for the injured employees while having already paid Rs. 13.00 Lakhs towards compensation to the injured employees. Also, the injured employees and the families of the deceased informed the committee that they have come to accept that it was an unfortunate and ill-timed accident and that as per their enquiries, there is no fault of the employees of the unit or the unit per se. TIL undertakes that it shall assume responsibility towards such unfortunate incident and that it shall be duty bound to honor the environmental compensation as decided by this Hon'ble Tribunal. While determining such quantum of compensation, TIL humbly prays and seeks the indulgence of this Hon'ble tribunal that the abovementioned factors may be taken into consideration.

14. Also, TIL brings to the attention of this Hon'ble Tribunal the reasons and conclusions drawn by the expert who prepared the independent third-party report. The report is in itself a comprehensive report, which has concluded that the accident occurred due to the following reasons:

10.0 CONCLUSIONS

10.1 The Management has decided to stop the Nitration Reactions at site.

10.2 As per the safety record, there was no reportable accident occurred at site before this incident of explosion at site.

10.3 If Nitration reactions are to be carried at site in future, then a through HAZOP & Risk assessment must be conducted by an external agency and all the recommendations of HAZOP & Risk Assessment Report must be complied with before starting any Nitration reactions in future at site since all nitration reactions are potentially hazardous because of the explosive nature of the end products and strong oxidizing characteristics of most nitrating agents. This dual nature of nitrating agents contributes to unwanted side reactions which are rapid and uncontrollable. Both nitration and oxidation reactions are highly exothermic. Sensitivity to temperature is enhanced in liquid phase nitration by the presence of impurities, particularly oxides of nitrogen since they act as catalysts for the further oxidation. Rapid, autocatalytic decompositions sometimes occur without explosion.

Nitration accidents are most frequent and also most destructive in the chemical industry. A number of explosions in nitration reactors have been reported due to temperature runaway.

Explosions have occurred in nitration plants due to the reactivity of the nitration products. Another hazard in nitration reactions is the ingress of water. The addition of water to the nitration mixture may result in a large heat release which causes an explosion either directly or by initiating some other effect."

15. It is also submitted that the employees present at the time of the incident were experienced and competent/qualified enough to handle such complex handling of the production process and machinery involved while having competent supervisors for the same. The persons present in the unit at the time of the unfortunate accident were trained and experienced, with an average of more than 10 years of experience in handling of such chemicals.
16. It is further submitted that though there could have been additional safety measures installed, apart from the existing ones in place, the unit itself was well equipped with safety

instruments in terms of the relevant rules applicable to the unit. Further, the unit was commissioned only after obtaining the necessary clearances and permissions from the relevant authorities. It is pertinent to mention herein that the clearances accorded to TIL was done only after the necessary safety norms and compliance with the relevant directions was given due consideration as per the existing guidelines and standards with regards to such manufacturing unit.

A copy of the clearances given to TIL dated 27.08.2014, 11.12.2015, 15.11.2017, 21.07.2020, 13.11.2020 are annexed herewith and marked as **ANNEXURE R1 (Colly)**.

17. Further, it is pointed out in the JCR that there was a lack of training given to the staff and the concerned employees were also at fault with respect to the incident. Here, TIL would like to submit that the concerned employees were competent and qualified enough with the requisite amount of training to handle such complex machines and production process as mentioned hereinabove. Further, it is submitted that being conscious of the steps to be taken, so that such unfortunate incidents are not repeated, TIL is committed to take action for revamping of

the industrial monitoring mechanism, in line with the previous directions of this Hon'ble Tribunal in O.A. No. 73/2020, Gas Leak at LG Polymers Chemical Plant in Visakhapatnam, Andhra Pradesh vide order dated 01.06.2020.

18. Also, in furtherance of the JCR's suggested remedies in order to avoid any future incidents, TIL has already carried out Hazard and Operability Study (HAZOP) for all products, by-products and intermediates that are manufactured at its units.
19. At this juncture, it bears mention that the present response of TIL does not object to the liability that ensues due to the incident or towards the payment of compensation to the employees- both deceased as well as injured- along with the damage to the environment calculated by the JCR and the compensation to be paid for it. The response of TIL is merely restricted to the averments made by the JCR wherein it is portrayed that the present unfortunate accident was an event solely attributable to TIL and its failure to comply with the safety guidelines and insufficient/ineffective machinery. Such averments are causing grave damage to the reputation of TIL despite it being highly conscious of the responsibilities that lay

with it and being committed towards reduction of pollution and preservation of natural resources and thereby ensuring sustainable development in its practice sector.

20. Without prejudice to the abovementioned, it is humbly prayed that this Hon'ble Tribunal may take into account the compensation already paid by TIL while computing the compensation to be paid in lieu of the employees and the environment.

THROUGH

Vignesh Srinivasan
D/4800/2018

**MATRUGUPTA MISHRA /SWAGATIKA SAHOO
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**KAKINADA
DATE:27.08.2021**



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O.A. NO. 79 OF 2021

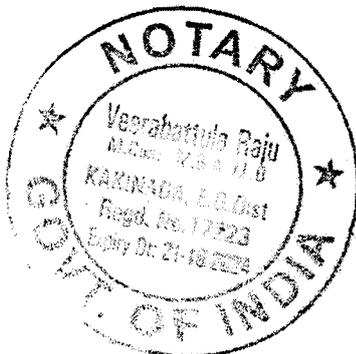
IN THE MATTER OF:

News item published in The Hindu dated 14.03.2021 titled "Safety lapses led to reactor blast at pharma unit"

AFFIDAVIT

I, T. Madhusudhana Reddy, S/o Mr. T. Venkata Reddy, aged about 38 years, R/o 2-18/15, Sarpavaram, Kakinada, Andhra Pradesh, do hereby solemnly affirm and state as follows:

1. That I am the authorized representative of M/s Tyche Industries Limited in the abovementioned matter, I have been dealing with the matters relating to the above-mentioned case and I am conversant with the facts of the case.
2. I have read the accompanying Reply and I say that its contents are true to my knowledge and belief and based on records which are believed to be true and correct.
3. The annexures filed along with Reply are true copies of their respective originals.



ATTESTED

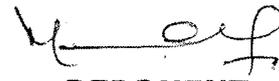
[Handwritten Signature]
...DEPONENT

[Handwritten Signature] 27/08/21
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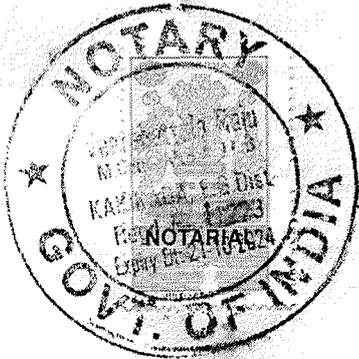
VERIFICATION:

I, the deponent above named do hereby verify that the contents of the above affidavit are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at KAKINADA on this 27th day of Aug, 2021.



... **DEPONENT**



ATTESTED

V. Raju 27/08/21

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Annexure A (copy)

F. No. J-11011/302/2012- IA II (I)

Government of India

Ministry of Environment, Forests and Climate Change
(I.A. Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road,
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Telefax : 011: 2436 0108

Dated 27th August, 2014

To,

Shri G. Ganesh Kumar (Managing Director)
M/s Tyche Industries Ltd.
D.No 6/223, Sarpavaram, Kakinada (R)
East Godavari, District- 533005

E-mail : tyche@tycheindustries.com ; Fax No. : 0884-2341510

Subject: Expansion of Bulk Drug Manufacturing Unit (from 57.51 TPM to 68.51 TPM) at Sy. No. 93/2, 94/1 to 94/6 of M/s TYCHE Industries Ltd Village Kakinada Mandal, East Godavari District, Andhra Pradesh.- Environmental Clearance reg.

Ref. : Your letter no. nil dated 16th November, 2013.

Sir,

This has reference to your letter dated 16th November, 2013 along with project documents including Form I, Terms of References, Pre-feasibility Report and EIA/EMP Report on the above mentioned subject.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that the proposal is for expansion of Bulk Drug Manufacturing Unit (from 57.51 TPM to 68.51 TPM) at Sy. No. 93/2, 94/1 to 94/6 of M/s TYCHE Industries Ltd Village Kakinada Mandal, East Godavari District, Andhra Pradesh. Total existing plant area is 22 acres and no additional land is required. Greenbelt will be developed in 8.65 acres land. Total cost of the expansion project is Rs. 3.5 Crore. No national parks and reserve forests are located within 10 km distance. Following products will be manufactured.

S.N.	Product	Existing (TPM)	Proposed (TPM)	Total after proposed expansion (TPM)
1	Glucosamine hydrochloride	30	15 (additional)	45
2	Di-Chloro Hydroxy Quinolone	10	--	10
3	Losartan potassium	2.0	--	2.0
4	2-chloro-n- (2-chloro 4-methyl)-3-pyridinyl)3-pyridine carboxamide (rap-5)	7.0	--	7.0
5	Venlafaxine hydrochloride	2.0	2.0 (dropping)	0.0
6	Tamsulosin hydrochloride	0.01	--	0.01
7	Amoldipine besylate	2.0	2.0(dropping)	0.0
8	1-(2-chloroethyl) piperidine hydrochloride (CPH)	2.50	--	2.50
9	Sertraline hydrochloride	2.0	--	2.0
	Total	57.51	11	68.51

Environment clearance of the existing unit was accorded by the MoEF vide letter no. J-11011/678/2007-IA II (I) dated 13th March, 2008.

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3.0 Adequate scrubbing arrangement will be provided to process vents to control HCl and methanol. Total fresh water requirement from Samalkot Canal will be 109.5 m³/day. Industrial wastewater generation will be 72.9 m³/day and segregated into High TDS/COD and Low TDS/COD effluent streams. High TDS/COD effluent stream will be treated through steam stripper followed by multiple effect evaporator (MEE) and agitated thin film drier (ATFD). Low TDS effluent stream will be treated in effluent treatment plant (ETP) and then passed through reverse osmosis (RO) system. Condensate and recover water will be recycled/reused within factory premises. 'Zero' effluent discharge concept will be adopted and no effluent will be discharged outside the premises. Inorganic & evaporation salt and ETP sludge will be sent to Treatment Storage Disposal Facility (TSDF) for hazardous waste. Fly ash will be sold to brick manufacturers/cement industry. Waste oil and used batteries will be sold to authorized recyclers/re-processors.

4.0 Public hearing was exempted as per para 7 (ii) of EIA Notification, 2006 as there is no increase in air emissions, water pollution load, solid waste generation and plant area.

5.0 All Synthetic Organic Chemicals Industry located outside the notified industrial area/estate are listed at S.N. 5(f) under category 'A' and appraised at Central level.

6.0 The proposal was considered by the Expert Appraisal Committee (Industry) in its meetings held during 3rd-5th December, 2012 and 29th-30th January, 2014 respectively. Project Proponent and the EIA Consultant namely M/s Pioneer Enviro, have presented EIA / EMP report as per the TOR. EAC has found the EIA / EMP Report and additional information to be satisfactory and in full consonance with the presented TORs. The Committee recommended the proposal for environmental clearance.

7.0 Based on the information submitted by the project proponent, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 14th September 2006, subject to the compliance of the following Specific and General Conditions:

A. SPECIFIC CONDITIONS:

- i) Compliance to all the environmental conditions stipulated in the environmental clearance letter nos. J-11011/678/2007-IA-(II) dated 13th March, 2008 shall be satisfactorily implemented.
- ii) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended time to time shall be followed by the unit.
- iii) Two stage chilled water/caustic scrubber shall be provided to process vents to control HCl. The scrubbing media shall be sent to effluent treatment plant (ETP) for treatment. Efficiency of scrubber shall be monitored regularly and maintained properly. At no time, the emission levels shall go beyond the prescribed standards.
- iv) Ambient air quality data shall be collected as per NAAQES standards notified by the Ministry vide G.S.R. No. 826(E) dated 16th September, 2009. The levels of PM_{2.5}, PM₁₀, SO₂, NO_x, VOC and HCl shall be monitored in the ambient air and emissions from the stacks and displayed at a convenient location near the main gate of the company and at important public places. The company shall upload the results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MOEF, the respective Zonal office of CPCB and the Andhra Pradesh Control Board (APPCB).
- v) In plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive emissions shall be controlled by providing closed storage, closed handling & conveyance of chemicals/materials, multi cyclone separator and water sprinkling system. Dust suppression system including water sprinkling system shall be provided at loading and unloading areas to control dust emissions. Fugitive emissions in

- the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits stipulated by the APPCB.
- vi) For further control of fugitive emissions, following steps shall be followed :
 1. Closed handling system shall be provided for chemicals.
 2. Reflux condenser shall be provided over reactor.
 3. System of leak detection and repair of pump/pipeline based on preventive maintenance.
 4. The acids shall be taken from storage tanks to reactors through closed pipeline. Storage tanks shall be vented through trap receiver and condenser operated on chilled water.
 5. Cathodic protection shall be provided to the underground solvent storage tanks.
 - vii) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.
 - viii) Solvent management shall be carried out as follows :
 - i. Reactor shall be connected to chilled brine condenser system
 - ii. Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
 - iii. The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.
 - iv. Solvents shall be stored in a separate space specified with all safety measures.
 - v. Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
 - vi. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
 - vii. All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
 - ix) Total fresh water requirement from Samalkot Canal shall not exceed 109.5 m³/day and prior permission shall be obtained from the competent Authorities.
 - x) Industrial effluent generation shall not exceed 72.9 m³/day. Industrial effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP and then passed through RO system. Condensate and recover water will be recycled/reused within factory premises. 'Zero' effluent discharge shall be adopted and no effluent will be discharged outside the premises.
 - xi) 'Zero' effluent discharge shall be adopted and no effluent shall be discharged outside the premises.
 - xii) Process effluent/any wastewater shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
 - xiii) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm. Solvent transfer shall be by pumps.
 - xiv) As proposed, process organic residue and spent carbon shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF. The ash from boiler shall be sold to brick manufacturers/cement industry.
 - xv) The company shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous Waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and amended as on date for management of Hazardous wastes

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and prior permission from APPCB shall be obtained for disposal of solid / hazardous waste in the TSDF. Measures shall be taken for fire fighting facilities in case of emergency.

- xvi) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be *as per* the Motor Vehicle Act (MVA), 1989.
- xvii) Fly ash should be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing alongwith the storm water. Direct exposure of workers to fly ash & dust should be avoided.
- xviii) The company shall undertake following waste minimization measures :-
 - a. Metering and control of quantities of active ingredients to minimize waste.
 - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - c. Use of automated filling to minimize spillage.
 - d. Use of Close Feed system into batch reactors.
 - e. Venting equipment through vapour recovery system.
 - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- xix) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- xx) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xxi) As proposed, green belt over 33 % of the total project area should be developed within plant premises with at least 10 meter wide green belt on all sides along the periphery of the project area, in downward direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- xxii) At least 5 % of the total cost of the project shall be earmarked towards the Enterprise social responsibility based on Public Hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore Implementation of such program shall be ensured accordingly in a time bound manner.
- xxiii) The Company shall submit within three months their policy towards Corporate Environment Responsibility which shall inter-alia address (i) Standard operating process/ procedure to being into focus any infringement/deviation/violation of environmental or forest norms/conditions, (ii) Hierarchical system or Administrative order of the Company to deal with environmental issues and ensuring compliance to the environmental clearance conditions and (iii) System of reporting of non compliance/violation environmental norms to the Board of Directors of the company and/or stakeholders or shareholders.
- xxiv) Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.

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B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board (APPCB), State Government and any other statutory authority.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- v. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.
- vi. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- vii. Usage of Personnel Protection Equipments (PPEs) by all employees/ workers shall be ensured.
- viii. The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.
- ix. The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villages and administration.
- x. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- xi. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- xii. As proposed, the company shall earmark sufficient funds towards capital cost and recurring cost/annum to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- xiii. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban local Body and the local NGO, if any, from who suggestions/ representations, if any, were received while processing the proposal.
- xiv. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the

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respective Zonal Office of CPCB and the AP Pollution Control Board. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

- xv. The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- xvi. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- xvii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

10.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

(Lalit Bokolia)
Additional Director

Copy to :-

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad, A.P.
2. The Chief Conservator of Forests, Regional Office (Southern Zone, Bangalore)KendriyaSadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034.
3. The Chairman, Central Pollution Control Board PariveshBhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman, Andhra Pradesh Pollution Control Board, ParyavaranBhavan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - A.P.
5. Joint Secretary, IA II(I), Ministry of Environment and Forests, ParyavaranBhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, ParyavaranBhavan, CGO Complex, New Delhi.
7. Guard File/Monitoring File/Record File.

(Lalit Bokolia)
Additional Director





भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)

Petroleum & Explosives Safety Organisation (PESO)

Door No. 7-20-13, Kirlampudi Layout

Visakhapatnam - 530017

Door No. 7-20-13, Kirlampudi Layout,

Visakhapatnam - 530017

E-mail : na

Phone/Fax No.

संख्या /No. : P/HQ/AP/15/41 (P3490)

दिनांक /Dated: 25 JAN 2016

सेवा में /To,

M/S. SIRIS AGRO LTD.,
M/S. TYCHE Industries Ltd.,,
(Formerly SIRIS AGRI Ltd.,) Sarpavaram,,
KAKINADA,
District: EAST GODAVARI,
State: Andhra Pradesh
PIN: 533005

विषय /Sub : Plot No, NA, SARPAVARAM, SARPAVARAM, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 999999 में
स्थित विद्यमान पेट्रोलियम वर्ग A अधिष्ठापन में अनुज्ञप्ति सं P/HQ/AP/15/41 (P3490) के नवीकरण के संदर्भ में ।
Existing Petroleum Class A Installation at Plot No, NA, SARPAVARAM, SARPAVARAM, District: EAST GODAVARI,
State: Andhra Pradesh, PIN: 999999 - Licence No. P/HQ/AP/15/41 (P3490) - Renewal regarding.

महोदय /Sir
(s).

कृपया आपके पत्र क्रमांक 917/15-16 दिनांक 04/11/2015 का अवलोकन करें ।
Please refer to your letter No.: 917/15-16, dated 04/11/2015

अनुज्ञप्ति संख्या P/HQ/AP/15/41 (P3490) दिनांक 03/06/2014 को दिनांक 31/12/2025 तक नवीनीकृत कर इस पत्र के साथ अधिष्ठापित
की जा रही है ।

Licence No. P/HQ/AP/15/41 (P3490) dated 03/06/2014 is forwarded herewith duly renewed upto 31/12/2025.

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें । अनुज्ञप्ति के नवीकरण
हेतु समस्त दस्तावेजों का अनुज्ञप्ति की वैधता समाप्त होने की तिथि से कम से कम 30 दिन पूर्व कार्यालय को प्रेषित करें ।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents
for the Renewal of the licence so as to reach this office on or before the date on which Licence expires.

कृपया पावती दें।

Please acknowledge the receipt.

Yours faithfully,
Abdul Muttalib
(Abdul Muttalib)

भवदीय /Yours faithfully,

(अब्दुल मुत्तालिब)
(Abdul Muttalib)

Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
Visakhapatnam
Visakhapatnam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट: <http://peso.gov.in> देखें)

(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों का अनुज्ञप्ति की वैधता समाप्त होने की तिथि से कम से कम 30 दिन पूर्व कार्यालय को प्रेषित करें ।

Follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents
so as to reach this office on or before the date on which Licence expires.

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प्रारूप XV
(प्रथम अनुसूची का अनुच्छेद 6 देखिए)
FORM XV
(see Article 6 of the First Schedule)



अधिष्ठापनों में पेट्रोलियम के आयात और भंडारण के लिए अनुज्ञप्ति
LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

अनुज्ञप्ति सं. (Licence No.): P/HQ/AP/15/41(P3490)

फीस रूप (Fee Rs.) 2500/- per year

M/S. SIRIS AGRO LTD., M/S. TYCHE Industries Ltd., (Formerly SIRIS AGRI Ltd.) Sarpavaram,, KAKINADA, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 533005 को केवल इसमें यथा विनिर्दिष्ट वर्ग और मात्राओं में पेट्रोलियम 150.00 KL आयात करने के लिए और उसका, नीचे वर्णित और अनुमोदित नक्शा संख्या P/HQ/AP/15/41(P3490) तारीख 03/06/2014 जो कि इससे उपाब्द हैं, में दिखाए गए स्थान पर भण्डारण के लिए पेट्रोलियम अधिनियम, 1934 के उपबंधों या उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए, यह अनुज्ञप्ति अनुदत्त की जाती है।

Licence is hereby granted to M/S. SIRIS AGRO LTD., M/S. TYCHE Industries Ltd., (Formerly SIRIS AGRI Ltd.) Sarpavaram,, KAKINADA, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 533005 valid only for the importation and storage of 150.00 KL Petroleum of the class and quantities as herein specified and storage thereof in the place described below and shown on the approved plan No P/HQ/AP/15/41(P3490) dated 03/06/2014 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2025 तक प्रवृत्त रहेगी।
The Licence shall remain in force till the 31st day of December 2025

पेट्रोलियम का विवरण /Description of Petroleum	अनुज्ञप्त मात्रा (किलोलीटरों में) /Quantity licenced in KL
वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	150.00 KL
वर्ग क प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class B, otherwise than in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम /Petroleum Class C in bulk	NIL
वर्ग ग प्रपुंज पेट्रोलियम से भिन्न /Petroleum Class C, otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	150.00 KL

January 1, 1977

- 1). Amendment dated -
- 2). Amendment dated - 03/06/2014

Chief Controller of Explosives

अनुज्ञप्त परिसरों का विवरण और अवस्थान
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी विन्यास सीमाएं अन्य विशिष्टताएं-संलग्न अनुमोदित नक्शों में दिखाई गई हैं Plot No: NA, SARPAVARAM, SARPAVARAM, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 999999 स्थान पर अवस्थित है तथा उसमें निम्नलिखित 5 Under Ground tank(s) for CLASS A सम्मिलित हैं।
The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at Plot No: NA, SARPAVARAM, SARPAVARAM, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 999999 and consists of 5 Under Ground tank(s) for CLASS A together with connected facilities.

January 1, 1977

- 1). Amendment dated -
- 2). Amendment dated - 03/06/2014

Chief Controller of Explosives

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18



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)

Petroleum & Explosives Safety Organisation (PESO)

डोर नंबर 7-20-13, किरलामपुडी लेआउट

विशाखापट्टनम- 530017

Door No. 7-20-13, Kirlampudi Layout,

Visakhapatnam - 530017

E-mail : dyccevizag@explosives.gov.in

Phone/Fax No : 0891-272257

संख्या /No. : P/HQ/AP/15/803 (P4265)

दिनांक /Dated : 15/11/2017

सेवा में /To:

M/s. TYCHE INDUSTRIES LTD.,
DOOR.NO.6/223,SARPAVARAM,
KAKINADA,
KAKINADA,
District: EAST GODAVARI,
State: Andhra Pradesh
PIN: 533005

16 NOV 2017

विषय /Sub : Plot No, NA, SARKPAVARAM, SARPAVAARAM, EAST GODAVARI, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 999999 में स्थित विद्यमान पेट्रोलियम वर्ग A अधिष्ठापन में अनुज्ञप्ति सं P/HQ/AP/15/803 (P4265) के नवीकरण के संदर्भ में ।
Existing Petroleum Class A Installation at Plot No, NA, SARKPAVARAM, SARPAVAARAM, EAST GODAVARI, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 999999 - Licence No. P/HQ/AP/15/803 (P4265) - Renewal regarding.

महोदय /Sir
(s),

कृपया आपके पत्र क्रमांक 3540/1218 दिनांक 30/10/2017 का अवलोकन करें ।
Please refer to your letter No.: 3540/1218, dated 30/10/2017

अनुज्ञप्ति संख्या P/HQ/AP/15/803 (P4265) दिनांक 01/04/2013 को दिनांक 31/12/2027 तक नवीनीकृत कर इस पत्र के साथ अग्रहित की जा रही है ।

Licence No. P/HQ/AP/15/803 (P4265) dated 01/04/2013 is forwarded herewith duly renewed upto 31/12/2027.

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें । अनुज्ञप्ति के नवीकरण हेतु समस्त दस्तावेजों को अनुज्ञप्ति की वैधता समाप्त होने की तिथि से कम से कम 30 दिन पूर्व कार्यालय को प्रेषित करें ।

Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence so as to reach this office on or before the date on which Licence expires.

कृपया पावती दें।
Please acknowledge the receipt.

भवदीय /Yours faithfully,

(अमोल जवाहरलाल सोनबार्से)
(Amol Jawaharlal Sonbarse)

Dy. Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
विशाखापट्टनम/Visakhapatnam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)

(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

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18



Government of India
Ministry of Commerce & Industry
Petroleum & Explosives Safety Organisation (PESO)
5th Floor, A-Block, CGO Complex, Seminary Hills,
Nagpur - 440006

E-mail : explosives@explosives.gov.in
Phone/Fax No : 0712 -2510248, Fax-2510577

No. : P/HQ/AP/15/803 (P4265)

Dated : 01/04/2013

To,

M/s. TYCHE INDUSTRIES LTD.,,
DOOR.NO.6/223,SARPAVARAM,
KAKINADA,
District: EAST GODAVARI,
State: Andhra Pradesh
PIN: 533005

Sub : Existing Petroleum Class A Installation at Plot No, NA, SARKPAVARAM, SARPAVAARAM, EAST GODAVARI, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 999999- Licence No. P/HQ/AP/15/803 (P4265) - granted in form XV under Petroleum Rules 2002 Amendment regarding

Sir(s),

Please refer to your letter No. 4727/TIL/2013 dated 29/03/2013

Licence No. P/HQ/AP/15/803 (P4265) dated 01/04/2013 valid upto 31/12/2017 is returned herewith duly amended with respect to Capacity Amendment,

Description of Petroleum	Quantity licenced in KL
Petroleum Class A, in bulk	140.00 KL
Petroleum Class A, otherwise than in bulk	NIL
Petroleum Class B, in bulk	NIL
Petroleum Class B, otherwise than in bulk	NIL
Petroleum Class C, in bulk	NIL
Petroleum Class C, otherwise than in bulk	NIL
Total	140.00 KL

Please acknowledge the receipt.

Note : Your Balance Amount with the Organisation is Rs.1250, which will be used for processing of the same Licence in future.

Yours faithfully,


(T R Thomas)
Chief Controller of Explosives
Nagpur

Copy forwarded to :-

1. The C&ADM, EAST GODAVARI(Andhra Pradesh) with reference to his NOC No 2938/89 Dated 21/10/1989
2. Jt. Chief Controller of Explosives, South Circle Office, CHENNAI. A Copy of the licence along with approved plan is enclosed.
3. Dy. Chief Controller of Explosives, Hyderabad. A Copy of the licence along with approved plan is enclosed.

Chief Controller of Explosives
Nagpur

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

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FORM XV
(see Article 6 of the First Schedule)

LICENCE TO IMPORT AND STORE PETROLEUM IN AN INSTALLATION

Licence No. : **PI/HQ/AP/15/803(P4265)**

Fee Rs. 2350/- per year

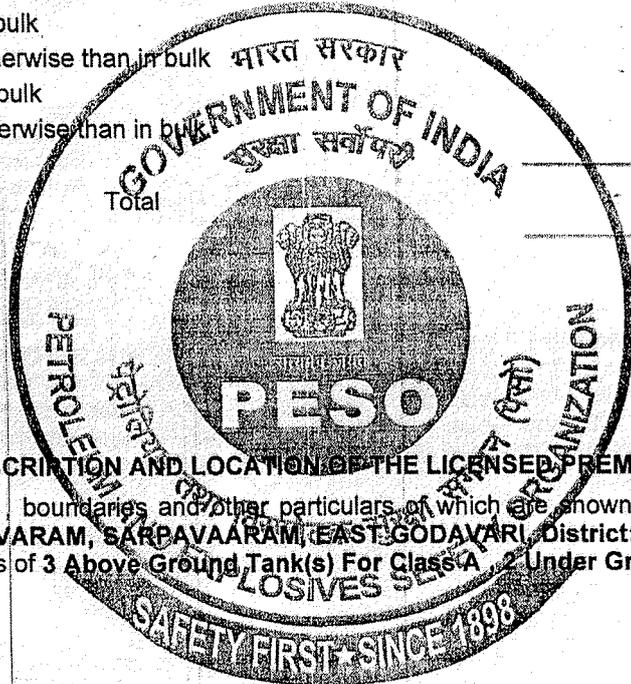
Licence is hereby granted to **TYCHE INDUSTRIES LTD., DOOR.NO.6/223,SARPAVARAM, KAKINADA, KAKINADA, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 533005** valid only for the importation and storage of **140.00 KL** Petroleum of the class(es) and in quantities as herein specified and storage thereof in the place described below and shown on the approved plan No **P/HQ/AP/15/803(P4265)** dated **13/12/1989** attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

The Licence shall remain in force till the 31st day of December **2017**

Description of Petroleum	Quantity licenced in KL
Petroleum Class A, in bulk	140.00 KL
Petroleum Class A, otherwise than in bulk	NIL
Petroleum Class B, in bulk	NIL
Petroleum Class B, otherwise than in bulk	NIL
Petroleum Class C, in bulk	NIL
Petroleum Class C, otherwise than in bulk	NIL
Total	140.00 KL

December 13, 1989

- 1). Amendment dated - 07/02/2005
- 2). Amendment dated - 14/07/2005
- 3). Amendment dated - 01/04/2013



Chief Controller of Explosives
HQ, Nagpur

DESCRIPTION AND LOCATION OF THE LICENCED PREMISES

The licensed premises, the layout, boundaries and other particulars of which are shown in the attached approved plan are situated at **Plot No: NA, SARKPAVARAM, SARPAVAARAM, EAST GODAVARI, District: EAST GODAVARI, State: Andhra Pradesh, PIN: 999999** and consists of **3 Above Ground Tank(s) For Class A, 2 Under Ground Tank(s) For Class A** together with connected facilities.

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Government of Andhra Pradesh
A.P. State Disaster Response and Fire Services Department
Annual Periodical Renewal Fire Certificate

From:
 Regional Fire Officer
 Andhra Pradesh, Vijayawada

To:
 The Managing Director,,
 Tyche Industries Limited, D.No. 6/223,
 Sarpavaram (V), Kakinada Rural (M),
 East Godavari District.

File No: 13278/EG/RFO/2020, Date:21/07/2020

Occupancy NoC RC Number: 4927/RFO/ER/VIJ/2014, Dt., 10/03/2015

Sub: Andhra Pradesh State Disaster Response and Fire Services Department - Annual Periodical Fire Certificate to the constructed Non Multi Storeyed Building of **Tyche Industries Limited**, represented by **Uday Bhaskaram Manapragada, D.No. 6/223, Sarpavaram (V), Kakinada Rural (M)**, - Regarding.

- Ref:
1. G.O.Ms.NO.71 Home (Prisons-A) Department, Dated.01-04-2010 & G.O.Ms.NO.140 Home(Prison & Fire Services) Department, Dt.04-09-2015.
 2. This Office Delegation of Powers Rc.No.3350/Audit/NOC/2012, Dated.09-03-2017.
 3. This Office NOC for Occupancy Rc No. 4927/RFO/ER/VIJ/2014, Dt., 10/03/2015, Dt.10/03/2015
 4. Renewal NOC For Occupancy 4927/RFO/ER/VIJ/2014, Dt., 10/03/2015, Dt.10/03/2019
 5. Online Application for Renewal NOC of Uday Bhaskaram Manapragada, D.No. 6/223, Sarpavaram (V), Kakinada Rural (M), - Inspection report called for Regarding.
 6. Online Inspection Report submitted by Officers of this Department on 20-07-2020.

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The Management of Tyche Industries Limited, represented by Uday Bhaskaram Manapragada, D.No. 6/223, Sarpavaram (V), Kakinada Rural (M), has requested to issue Annual Periodical Fire Certificate for period 2017-2018 duly remitting the Fire Precautionary fee for Rs.164938/- vide challan No. 41068895202020, 31369477832019, Dated 06/07/2020 at CFMS, Online.

Production Block-II
 ,Quality Control Block
 ,Packing Section Block
 ,Raw Material Godown-I
 ,Production Block-I (EOU)
 ,Raw Material Godown (EOU)

[Handwritten signature]
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 B

,Administration Block

,Production Block-II (Parma)

,Raw Material Godown-II

1. This certificate is being issued as per G.O.Ms.No 140 Home (prisons & Fire Services) Department, Dt: 04.09.2015.
2. The No Objection Certificate for Occupancy was issued vide reference cited (3) and the Management has also obtained Annual Periodical Renewal Fire Certificate for vide reference 4th cited to the constructed Non Multi Storeyed Building.
3. The Officers of the department have recommended to issue The Annual Periodical Renewal Fire Certificate **Uday Bhaskaram Manapragada D.No. 6/223, Sarpavaram (V), Kakinada Rural (M)**, subject to the following conditions.

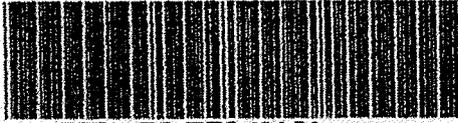
Sl	As Builder	As Occupant	As Security Personnel
1	All the fire protection arrangements shall be maintained in good condition as seen during inspection.	All the escape/exit routes shall not be kept locked/blocked or encroached	All the occupants must know the correct method of operation of the fire fighting system installed.
2	Any loss of life or property due to non-functioning of fire safety measures and other installations shall be the responsibilities of the management.	All occupants shall be trained to operate the fire safety equipments during emergency.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.
3	Addition / alteration, if any in the building may be verified by building authority.	Mock drills should be conducted once in 3 months for initial two years. Thereafter, once in every 6 months.	All security personnel shall be trained to operate the fire safety equipments during emergency.
4	This is Only for Fire Safety Point of View.	Raise the alarm if the fire cannot be controlled; Evacuate the area completely at once with nearest safe exit.	Attack the fire using available fire equipment only if you feel capable of controlling. If not, take all steps to isolate the area by closing doors and windows.

4. This Annual Periodical Renewal Fire Certificate is valid from 10/03/2020 to 09/03/2023.
 5. The Responsibility/liability of the owner/occupier or both to maintain Fire safety measures in good condition in all times, in accordance with AP Fire safety Act 1999 and Rules, 2006.
- The following deficiencies are identified by the officers of the department and needs to be attended to by the management.

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Recommended:

1. This Renewal NOC is issued from Fire Safety Point of view only basing on recommendation of the inspection Committee and this Renewal NOC is not for claiming proprietary or ownership rights. Further, in case of any deviation noticed with respect to this Renewal NOC after issuance of this Renewal NOC, the same Renewal NOC shall be liable for cancellation at any time.
2. This Renewal NOC is valid for Three years only and It is the responsibility of the Builder/Owner to apply for renewal of No Objection certificate, duly remitting the user charges as per G.O.Ms.No.169, Home (Prisons & Fire Service) Department. Dt. 19-12-2019. Two months before expire of this No Objection Certificate.
3. The occupier/Owner /Builder/Management concerned of the building premises, shall maintain the Fire Prevention and Fire Safety Measures provided by the building as per Occupancy NOC at all times for good use by the Occupant (or) Members of Fire Services (or) Both in the event of outbreak of Fire.
4. The Renewal NOC issued based on Inspection Committee report.



13278/EG/RF0/2020

Your Sincerely,

[Handwritten Signature]
Regional Fire Officer
Andhra Pradesh, Vijayawada

Copy to Uday Bhaskaram Manapragada, Tyche Industries Limited, D.No. 6/223, Sarpavaram (V),
Kakinada Rural (M), East Godavari District.

Copy to Chief Office for Record Purpose

Copy to District Fire Officer Concerned

Copy to Assistant District Fire Officer Concerned

Copy to Station Fire Officer Concerned

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14



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>

RED CATEGORY
RENEWAL OF CONSENT & AUTHORIZATION ORDER

Consent Order No : APPCB/VSP/KKD/307/HO/CFO/2020

13/11/2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Tyche Industries Ltd.,
D.No.6/223,Sarpavaram (V),
Kakinada (R),
East Godavari District - 533 005
E-mail: tyche@tycheindustries.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge after CPM (KLD)	Point of Disposal
1.	High TDS effluent Process	35.9	<ul style="list-style-type: none"> To Stripper followed by MEE & ATFD for evaporation. The first fore-run of the condensate to SRU. The secondary condensate to reuse for make-up of cooling tower.
2.	Low TDS effluent Wash Effluents - 30.0 KLD Boiler blow down - 2.0 KLD + Cooling tower blow down - 1.0 KLD + DM Plant regeneration - 4.0 KLD after treatment	37.0	<ul style="list-style-type: none"> To biological ETP followed by RO Plant. R.O permeates for reuse for cooling tower / boiler feed make up. R.O rejects to MEE.
3.	Domestic effluents	10	<ul style="list-style-type: none"> To biological ETP for further treatment.

ii) Emissions from chimneys:

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18

File No.APPCB-11022/95/2020-TEC-CFO-APPCB

Chimney No.	Description of Chimney
1.	Attached to 3 TPH Husk fired Boiler
2.	Attached to 5 TPH Husk fired Boiler (stand by)
3.	Attached to 930 KVA DG Set
4.	Attached to 380 KVA DG Set

iii)HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)] :

M/s. Tyche Industries Ltd., Sarpavaram (V), Kakinada (R), East Godavari District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
1	ETP sludge	35.3 of Schedule - I	8 Kgs/day	Shall be routed through M/s. Andhra Pradesh Environment Corporation (APEMC) so as to dispose to TSDF Parawada.
2	MEE salts	37.3 of Schedule - I	3802 Kgs/day	
3	Process residues	28.1 of Schedule - I	1322 Kgs/day	Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMC) so as to dispose to Authorised cement plants for co-processing / TSDF, Parawada, Visakhapatnam District.
4	Solvent bottom residues	20.3 of Schedule - I	450 Kgs/day	
5.	Spent Carbon	28.3 of Schedule - I	215.78 Kgs/day	

• HAZARDOUS WASTES WITH RECYCLING OPTION:

Sl. No.	Name of the hazardous waste	Stream	Quantity	Disposal Option
1.	Spent Solvents	28.6 of Schedule - I	2337 Kgs/day	Shall be recovered & Reuse within the premises
2.	Spent catalyst	28.2 of Schedule - I	21 Kgs/day	Shall be routed through M/s APEMC so as to dispose to supplier / authorized agencies.
3.	Empty barrels / containers / liners contaminated with hazardous chemicals / wastes	33.1 of Schedule - I	15 Nos/day	After complete detoxification, it shall be dispose of to outside agencies.
4.	Used Lubricating Oil	5.1 of Schedule - I	300 LPA	Shall be routed through M/s.APEMC so as to dispose to Authorised re-processors / recyclers.

This consent order is valid to manufacture the following products along with

quantities indicated only:

S.No.	Name of the Product	Total capacity (TPM)
1.	Glucosamine Hydrochloride	30.0
2.	2-Chloro-N (2-Chloro 4-Methyl) - 3- Pyridnyl)-3-Pyridine Carboxamide (RAP-5)	2.0
3.	Tamsulosin Hydrochloride	0.10
4.	1-(2-Chloroethyl) Piperidine Hydrochloride (CPH)	2.50
5.	Sertraline Hydrochloride	2.0
6.	Silodosin	0.6
7.	Racecadotril	2.0
8.	Cinacalcet Hydrochloride	0.05
9.	Reloxifene Hydrochloride	0.1
10.	1-Benzylpiperidine-4-Carboxadehyde	0.1
11.	PMPA	8.0
12.	3-Qinqindole Hydrochloride	0.1
13.	R-3 Qinqinadole Hydrochloride	0.1
14.	Urapidil	0.3
15.	Tetralon amine	5.0
16.	Palonosetron Hydrochloride	0.01
17.	Rupatadine Fumarate	0.5
18.	Tenofovir Disoproxil Fumarate	3.0
19.	Racemic Sertraline	6.5
20.	Solfenacin Succinate	0.5
21.	Azealic Acid	5.0
Total:		68.46

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the **31st day of August, 2025.**

B.MADHUSUDHANA RAO, JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER4-APPCB

To
M/s. Tyche Industries Ltd.,
D.No.6/223,
Sarpavaram (V), Kakinada (R),
East Godavari District - 533 005

Copy to :

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

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18

File No.APPCB-11022/95/2020-TEC-CFO-APPCB

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
9. The industry may explore the possibility of tapping the solar energy for their energy requirements.

SCHEDULE - B

1. The industry shall comply with the following conditions within stipulated time, failing which the Bank guarantee of Rs. 5.0 Lakhs will be forfeited without any notice:
 - a. The industry shall provide container detoxification facility within one month i.e., by 13.12.2020.
 - b. The industry shall revamp the ZLD system within two months i.e., by 13.01.2021 and shall keep in operation.

WATER POLLUTION:

1. The source of water is Samalkot Canal. The following is the permitted water consumption:

File No.APPCB-11022/95/2020-TEC-CFO-APPCB

Sl. No.	Purpose	Quantity (KLD)
1	Process	68.0
2	Cooling tower and boiler feed	26.0
3	Domestic & Gardening purposes.	12.0
	Total	106.0

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

2. The industry shall maintain digital flow meters to measure the quantity of effluents.
3. The industry shall maintain daily records on characteristics of effluents and hydraulic load for each stream of cyanide & heavy metals bearing effluents and shall furnish soft copy of the consolidated records through mail to RO, Kakianda & ZO, Visakhapatnam every month.
4. The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately.
5. The industry shall provide HDPE tanks in the effluent collection tank (both locations at block and common collection point). The effluent shall be connected to the HDPE tanks and from the HDPE tanks, effluent shall be pumped to the ETP. Free space shall be maintained around the HDPE tanks to observe leakages if any.
6. Effluents shall not be discharged onland or any water bodies or aquifers or outside under any circumstances. Floor washings shall be admitted into effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.
7. The industry shall construct rainwater runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.
8. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank after characterization.

AIR POLLUTION:

9. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No	Parameter	Emission Standards
1 & 2	Particulate matter	115 mg/Nm ³

10. The facility shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
11. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 micro grams) - 100 micro gram/ m³; PM2.5 (Particulate Matter size less than 2.5 micro grams) - 60 microgram/m³; SO₂ - 80 micro gram/ m³; NO_x - 80 micro gram/m³, Ammonia - 400 microgram/m³ outside the factory premises at the periphery of the industry.
Standards for other parameters as mentioned in the National Ambient Air Quality

File No.APPCB-11022/95/2020-TEC-CFO-APPCB

Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

- 12.The industry shall maintain two stage scrubbers which are provided to control process emissions at production blocks and shall be provided pH meters with data logger facility to scrubbers. The scrubber solution shall be recycled as far as possible and finally sent to ETP for further treatment.
- 13.The industry shall maintain VOC monitoring system with auto recording facility.
- 14.The industry shall implement adequate measures to control all fugitive emissions from the plant.
- 15.The evaporation losses in solvents should be controlled by taking the following measures:
 - i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
 - ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
 - iii. Closed centrifuges be used due to which solvent losses are reduced drastically.
 - iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
 - v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.
- 16.The industry shall submit AAQ monitoring reports conducted by NABL/MoEF Authorized Agency every month.

GENERAL:

- 17.The industry shall not manufacture new products and not exceeding the consented quantity, other than those mentioned in this order.
- 18.The drums containing chemicals / solvents shall be stored under a roof on elevated platform with dyke wall and leachate collection pit.
- 19.The industry shall maintain dry condition outside drains in un-rainy season.
- 20.The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details (ER-1 Central Excise Returns).
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed to CETP.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
- 21.The industry shall provide HDP liner to HTDS effluent collection tank.
- 22.The industry shall provide hood on the effluent collection tanks and hood shall connect to the scrubber.
- 23.The industry shall provide separate energy meter for recirculation pumps installed at HTDS & LTDS collection tanks.
- 24.The industry shall comply with the Regulation of Persistent Organic Pollutants Rules,2018 notified by the MoEF&CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export:
 - a. Chlordecone,
 - b. Hexabromobiphenyl,
 - c. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE),
 - d. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-

File No.APPCB-11022/95/2020-TEC-CFO-APPCB

- BDE),
- e. Pentachlorobenzene,
 - f. Hexabromocyclododecane and
 - g. Hexachlorobutadine.
- 25.The following rules and regulations notified by the MoF &CC, GoI shall be implemented.
- a. Hazardous Waste and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - b. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
 - c. Fly ash notification, 2016.
 - d. Batteries (Management & Handling) Rules, 2010.
 - e. E-waste (Management) Rules, 2016.
 - f. Construction and Demolition waste Management Rules, 2016.
 - g. Bio-medical Waste Management Rules, 2016.
 - h. Plastic Waste Management Rules, 2016.
- 26.The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
- 27.The industry shall submit half-yearly compliance report for the schedule A, B & C conditions stipulated in CFO & HWA order audited through NABL / MoEF accredited laboratories.
- 28.The industry shall update the information in OCEMS - Industry Information Data Entry Software for Compliance Reporting Protocol in PART-II (Sections F & G) Every Quarter on 1st January, 1st April, 1st July and 1st October through this software system.
- 29.Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.

Specific conditions:

- 30.VOC meters with real time data transmission facility through internet of things (IoT) shall be installed near the production blocks and near the chemical storage tanks and link to the servers of APPCB and CPCB, within 3 months.
- 31.The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
- 32.The industry shall inventorize the hazardous wastes and its quantities stored within the industry premises as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016) and shall furnish the details to Regional Office, APPCB on monthly basis duly certifying the same by the industry.
- 33.The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry.
- 34.The industry shall transport the hazardous waste to cement industries through GPS vehicle.
- 35.The industry shall extend training to the working personnel while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.

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File No.APPCB-11022/95/2020-TEC-CFO-APPCB

- 36.The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
- 37.The industry shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.
- 38.The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
- 39.The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
- 40.The industry shall submit the self-certification on compliance of all the conditions stipulated in the CFO & HWA order.
- 41.The industry shall evaluate the performance of solvent recovery system for each stream-wise and shall furnish plan of action to maintain the efficiency of solvent recovery more than 95% for each stream wise.
- 42.The industry shall dispose the spent solvents / mixed spent solvents to APPCB authorized recyclers / recover within the premises.
- 43.The industry shall enter an agreement with the Cement industries for disposal of incinerable waste or shall dispose to Alternative Fuel Raw material facility (AFRF) OR to TSDF for co-incineration.
- 44.The drums containing chemicals / solvents shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit.
- 45.The industry shall dispose Hazardous waste to CWMP, Visakhapatnam regularly.
- 46.The industry shall comply with CPCB directions dated 05.02.2014 / 02.03.2015 and guidelines issued regarding online monitoring systems issued from time to time. The industry shall not start the operations till installation of flow meters and web camera and data connected to CPCB & APPCB:
- 47.Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.

SCHEDULE - C**[see rule 6(2)]****[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental

File No.APPCB-11022/95/2020-TEC-CFO-APPCB

- Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
 8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
 9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
11. The industry shall enter an agreement with the Cement industries for disposal of incinerable waste or shall dispose to Alternative Fuel Raw material facility (AFRF) OR to TSDF for co-incineration.
12. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
13. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
14. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
15. The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.
16. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
17. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
18. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.

The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party.

DR. B.MADHUSUDHANA RAO,

JCEE(MSRB), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER-4-APPCB

To
M/s. Tyche Industries Ltd.,
D.No.6/223,
Sarpavaram (V), Kakinada (R),
East Godavari District - 533 005.

